

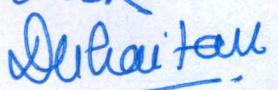
**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH`
KOLKATA**

Appeal No. 601/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th January 2018, 10.30 A.M

Name of the Company	Suresh kumar Misra -Vs- ROC, WB		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS DEEPAK KUMAR KHAITAN, F.C.S, PETITIONER
PRACTISING COMPANY SECRETARY 
15/01/2018

ORDER

Ld. Counsel for the appellant is present.

Appellant has filed affidavit of service, which may be taken on record. It appears from the record that copy of the petition was served on the Central Government and ROC, West Bengal through speed post but till date no reply has been filed.

The Registrar of Companies, West Bengal and the Central Government through the Regional Director, Eastern Region is again directed to file detail paragraphwise reply within 30 days with a copy to the appellant.

Let reminder be issued to the Registrar of Companies, West Bengal and the Central Government through the Regional Director, Eastern Region for filing their report.

List it on 13/03/2018.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)